

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A No. 180/00975/2018**

Thursday, this the 29<sup>th</sup> day of August, 2019.

**CORAM:**

**HON'BLE Mr. ASHISH KALIA, JUDICIAL MEMBER**

1. Shakeer Panthara, 43 years,  
S/o. Mohamed Kutty (late),  
Postal Assistant, Tirur H.P.O,  
Residing at Panthara House,  
Valakolam (P.O), Malappuram – 676 508.
  
2. Santhosh Kumar V., 45 years,  
S/o. Sankara Nair. V (late),  
Postal Assistant, Vengara MLP S.O.,  
Residing at Vaikkath House, Velimukku (P.O),  
Malappuram – 676 317. - Applicants

[By Advocate Mr.V. Sajithkumar]

**Versus**

1. Union of India represented by the  
Director General of Post,  
Department of Posts, Ministry of Communications,  
Government of India, Dak Bhavan,  
New Delhi – 110 001.
  
2. The Chief Post Master General,  
Kerala Circle, Trivandrum – 695 033.
  
3. The Senior Superintendent of Post Office,  
Tirur Postal Division,  
Malappuram District – 676 104. - Respondents

[By Advocate : Mr. Thomas Mathew Nellimoottil, Senior PCGC]

The application having been heard on 29.08.2019, the Tribunal  
on the same day delivered the following:

**O R D E R****Per: Ashish Kalia, Judicial Member**

Heard both sides.

2. Learned counsel for the applicant drawn my attention to para 24 and 25 of the reply statement filed by the respondents. The same is quoted below:-

*“24. In pursuance to the orders contained in Directorate letter No. 47-01/2003-SPB-1 dated 12.06.2017 and No. 47-01/2003-SPN-1 dated 10.05.2019 and under the conditions specified in CPMG letter No. ST/301/Reg-1/17-Pt. II dated 05.07.2019 the service of 1<sup>st</sup> respondent, who was selected for deputation to APS as Group D and provisionally posted as Group D, Kottakkal on the forenoon of 15.10.1997 as per this office letter No. B2/APS/97 dated 14.10.1997 is regularised with effect from 16.10.1997 as per SP, Tirur memo No. BS-95 dated 22.07.2019, as such, CCS pension Rule, 1972 is applicable to the first applicant.*

*25. Similarly, in pursuance to the orders contained in Directorate letter No. 47-01/2003-SPB-1 dated 12.06.2017 and No. 47-01/2003-SPN-1 dated 10.05.2019 and under the conditions specified in CPMG letter No. ST/301/Reg.1/17-Pt. II dated 05.07.2019 the service of 2<sup>nd</sup> respondent, who was selected for deputation to APS as Group D and provisionally posted as Group D Tinurangadi on the forenoon of 23.01.1998 as per SP, Tirur memo No. BS-115 dated 22.07.2019 as much CCS Pension Rule, 1972 is applicable to the second applicant also.”*

3. Hence, nothing survives in this O.A. Being satisfied, O.A is disposed of. No order as to costs.

(Dated, 29<sup>th</sup> August, 2019.)

**(ASHISH KALIA)  
JUDICIAL MEMBER**

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Applicant's Annexures

- Annexure A-1 - A true copy of the Order F. No. 47-01/2003-SPB-1 dated 12/06/2017 issued by the 1<sup>st</sup> respondent.
- Annexure A-2 - A true copy of the Memo No. B2/Rectt/3/2004 dated 05.07.2004 issued by the 3<sup>rd</sup> respondent.
- Annexure A-3 - A true copy of the officiating certificate No. PF/ Shakeer Panthara dated 11.08.2004 issued by the 3<sup>rd</sup> respondent to the 1<sup>st</sup> applicant.
- Annexure A-4 - A true copy of the officiating certificate No. PF/V.S dated 10.08.2004 issued by the 3<sup>rd</sup> respondent to the 2<sup>nd</sup> applicant.
- Annexure A-5 - A true copy of the relevant pages of the combined certificate of discharge and recommendation for civil employment issued to the 1<sup>st</sup> applicant.
- Annexure A-6 - A true copy of the relevant pages of the combined certificate of discharge and recommendation for civil employment issued to the 2<sup>nd</sup> applicant.
- Annexure A-7 - A true copy of the representations dated 12.05.2016 submitted by the 1<sup>st</sup> applicant to the 2<sup>nd</sup> respondent.
- Annexure A-8 - A true copy of the representations dated 12.05.2016 submitted by the 2<sup>nd</sup> applicant to the 2<sup>nd</sup> respondent.
- Annexure A-9 - A true copy of the letter No. 837446Y/Pen.ii dated 09.10.2012 issued from Sena Dak Seva Abhilekh Karyalaya.
- Annexure A-10 - A true copy of the order No. 93-23/2003-SPB-II dated 21.07.2010 issued by the 1<sup>st</sup> respondent.
- Annexure A-11 - A true copy of the representation dated 04.05.2018 submitted by the 1<sup>st</sup> applicant to the 1<sup>st</sup> respondent.

Annexures of Respondents

- Annexure R-1 - True copy of the Directorate letter No. 47-4/96-SPB-I dated 28.05.1997.
- Annexure R-2 - True copy of the orders issued by the divisional head regularizing the service of the applicants.

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